## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI SPECIAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd. And......Petitioner Bharti Airtel Ltd.

**SECTION: UNDER SECTION 230-232** 

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the Petitioner(s): Mr. Arun Kathpalia, Senior Advocate

Mr. Sanjeev Puri, Senior Advocate with Mr. V.P. Singh, Mr. Bharat Apte, Mr. Rushil Oberoi and Mr. Shantanu

Tiwari, Advocates

For the Respondent(s): Ms. Lakshmi Gurung, Ms. Easha Kadian and Mr. Omkar

Singh, Advocates for Income Tax Dept.

For the OL:

Mr. Aobhas Singh, Advocate

For the UOI:

Mr. Kamal Kant Jha, Senior Panel Counsel for Dept. of

Telecommunication

For the RD(NR):

Mr. Manish Rai, Company Prosecutor

## ORDER

Arguments heard. Order reserved.

(M. M. KUMAR)

PRESIDENT

Cur

(R. VARADHARAJAN) MEMBER (JUDICIAL)